

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
OMKARA VIJAYALAKSHMI STRIPS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Omkara Vijayalakshmi Strips Private Limited
2.	Date of incorporation of corporate debtor	8th March, 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC- Vijayawada
4.	Corporate Identity No. of corporate debtor	U74999AP2017PTC105361
5.	Address of the registered office and principal office (if any) of corporate debtor	76-18-45, Plot No. 45, Iron Yard, Bhavanipuram, Vijayawada, Andhra Pradesh, India - 520012
6.	Insolvency commencement date in respect of corporate debtor	23rd June 2026
7.	Estimated date of closure of insolvency resolution process	(Order uploaded on 25th June 2026) 20th December 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Neha Jain Nemani IBBI Registration No. IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Mrs. Neha Jain Nemani Reg. Address: 2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City Maharashtra ,400053 Registered Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Ms. Neha Jain Nemani Correspondence Address: 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Process specific email id: - omkaravijayalakshmicirp@gmail.com
11.	Last date for submission of claims	7th July, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, I has ordered the commencement of a corporate insolvency resolution process of **M/s. Omkara Vijayalakshmi Strips Private Limited** on **23rd June, 2026** (Order uploaded on 25th June 2026). The creditors of, **M/s. Omkara Vijayalakshmi Strips Private Limited** are hereby called upon to submit their claims with proof on or before **7th July, 2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mrs. Neha Jain Nemani

Interim Resolution Professional

M/s Omkara Vijayalakshmi Strips Private Limited

IBBI Reg. No. IBBI/IPA-001/IP-P-02465/2021-2022/13927

AFA Validity Date – 30th June, 2027

Date: 27th June, 2026

Place: Vijayawada

